

Notification of the Ministry of Chemicals and Fertilizers

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): महोदय, मैं आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के अधीन औषधि (मूल्य नियंत्रण) संशोधन आदेश, 2016 को प्रकाशित करने वाली रसायन और उर्वरक मंत्रालय (औषध विभाग) की अधिसूचना सं. का.आ. 701 (अ), दिनांक 10 मार्च, 2016 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No.L.T.4539/16/16]

Reports and Accounts (2014-15) of various Companies and related papers

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): Sir, I lay on the Table:—

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: —

(i) (a) Thirty-ninth Annual Report and Accounts of the Burn Standard Company Limited (BSCL), Kolkata, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T.4469/16/16]

(ii) (a) Thirty-ninth Annual Report and Accounts of the IRCON International Limited, New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T.4470/16/16]

Notification of the Ministry of Agriculture and Farmers Welfare

श्री मोहनभाई कल्याणजीभाई कुंदरिया: महोदय, मैं कीटनाशी अधिनियम, 1968 की धारा 36 की उपधारा (3) के अधीन कीटनाशी (संशोधन) नियम, 2016 को प्रकाशित करने वाली कृषि और किसान कल्याण मंत्रालय (कृषि, सहकारिता एवं किसान कल्याण विभाग) की अधिसूचना सं. सा.का.नि. 164(अ), दिनांक 15 फरवरी, 2016 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No.L.T. 4408/16/16]